

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 1247/2019

This the 22nd day of April, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

(By Advocate: Mr. Sourabh Ahuja)

Versus

1. Delhi Metro Rail Corporation
Through its Managing Director
N.B.C.C. Place, Bhism Pitamah Marg,
Pragati Vihar, New Delhi-110003.
2. Assistant General Manager,
Recruitment & Training
Delhi Metro Rail Corporation,
Metro Bhawan, Barakhamba Road,
New Delhi-110001.
3. Manager,
Human Resource Development,
Delhi Metro Rail Corporation,
Metro Bhawan, Barakhamba Road,
New Delhi-110001.

- Respondents

ORDER (Oral)

Ms. Nita Chowdhury:

When this matter is taken up, counsel for the applicant presses the following reliefs:-

“a. Direct the respondents to appoint the Applicant on the post of Customer Relations Assistant (CRA) (Post Code NE 02) in Delhi Metro Rail Corporation forthwith and to accord all the consequential benefits to him as has been granted to

his batch-mates viz. promotion, seniority, back wages etc. And

b. Call for the records, And

c. Award cost in favour of the Applicant and against the respondents, And/or

d. Pass any other order/direction which this Hon'ble Tribunal deem fit and proper in favour of the applicant and against the respondents in the facts and circumstances of the case.”

2. He also states that the applicant has submitted a representation dated 08.02.2019 (Annexure a/1) to the respondents. However, no order has been passed by them on the said representation till date.

3. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondent to consider Annexure A/1, representation of the applicant dated 08.02.2019 and pass an appropriate speaking and reasoned order thereon, within 90 days from the date of receipt of copy of this order, in accordance with law.

(S.N.Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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